

**BEFORE THE HON'BLE NATIONAL GREEN
TRIBUNAL, WESTERN ZONE BENCH AT PUNE**



APPEAL NO.50 OF 2022 [WZ]

Domingos Crasto

.....APPELLANT

v/s.

The Goa Coastal Zone

Management Authority & OthersRESPONDENTS

AFFIDAVIT IN REPLY OF THE RESPONDENT No.3

MOST RESPECTFULLY SHEWETH

I, Smt. Judith Almeida, President of the Colva Civic and Consumer Forum, Respondent 3 do hereby on solemn affirmation, state as under:-

1. I say that the Appellant has filed the instant Appeal seeking to quash & set aside the impugned order dated 13-10-2022, directing the Appellant to demolish all the structures in the property bearing survey no. 12/1 of Village Colva, Salcete Taluka, South Goa. The Respondent No. 3 (*Colva Civic And Consumer Forum, original complainant*) is hereby filing the instant affidavit in reply to the Appeal No. 50/2022. I state that I am not replying to each and every statement and averment made in the Appeal and nothing may be deemed to be admitted unless the same is specifically admitted

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herein but should be treated as though the same has been set out seriatim and denied and disputed specifically.

2. At the outset, the Answering Respondent raises a preliminary objection regarding the continuation of the instant Appeal proceedings. It is submitted that at present the Appellant has 2 different proceedings pending in respect of the impugned GCZMA Order dt. 13.10.2022, namely, the instant Appeal before the Hon'ble Tribunal, and secondly, an application for Review dt. 03.11.2022 which is pending before the Resp. No. 1 Authority. The Review Application earlier could not be considered by the Resp. No 1 authority, as its term had ended on 30.10.2022. Now that the Resp. No. 1 authority has been reconstituted *vide* a Gazette Notification dt. 27.12.2022 [enclosed at **Exhibit 1**], the Appellant ought to clarify which proceeding it elects to pursue at this stage, and which proceeding it would elect to withdraw.
3. With regards to para 3, I deny that any structures existed prior to 2004 on the property bearing Sy. No. 12/1, village Sernabatim, admeasuring 188 sq.ms [hereinafter, "*subject property*"]. I say that neither does the Deed of Sale nor the Plan attached to it show the existence of any structures. I further say that the Government survey plan does not show any structures, which fact is also reflected in the impugned order. Given the fact that none of these documents show any existing structures at the time of the Appellant purchasing the subject property in 2004, the only logical conclusion is that these structures [*Gr+1 (Guest House) and 2 shops*] have been constructed in 2004 or later for commercial use in the NDZ of CRZ - III.
4. With regards to Mutation of the subject property, I further say that the revenue records/ Form I & XIV pertain to Mutation carried out after purchasing the property *vide* deed



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of sale dated 21-07-2004, & it does not show the existence of any house either in the Pot Kharab nor in the tenants column, which makes it clear that no structure existed in Sy. No. 12/1 on 21.07.2004 (*Dt. of Deed of Sale*). The Appellant has also not produced any other valid documents such as permissions/approvals from Environment Development Council, Town & Country Planning Department, Occupancy Certificate, House Tax receipts, Electricity & Water bills etc., to prove legality of the structure before 1991.

5. With regards to the Repair/Renovation N.O.C. issued by the Village Panchayat of Sernabatim, Vanelim and Colva dt. 31.03.1979, the Appellant *inter alia* places reliance on this document to prove the existence of structures on the subject property. However, the Resp. No. 3 has obtained information from the Village Panchayat under the RTI Act 2005, and the stand taken by the Panchayat is that no such NOC dt. 31.03.1979 is found in its records. This casts a significant doubt on the authenticity of the so called NOC, and it is therefore submitted that such a dubious document cannot be relied upon in evidence to claim any legal right. The relevant RTI documents obtained by this Respondent are enclosed as **Exhibit 2 Colly**.



6. Notwithstanding the issue of the authenticity of the Panchayat NOC, it is submitted that to determine the question of whether a certain structure existed or not at a given point of time, reference to official documents recording the existence of such structures is paramount. If no such document showing existence of structures is found, then the existence cannot be proved by reference to any NOC issued by a Village Panchayat or other authority. In support of this argument the answering Respondent places reliance upon the decision of this Hon'ble Tribunal in Appeal No. 33/2014, Maria Furtado vs. GCZMA, which is

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enclosed as Exhibit 3.

7. With regards to para 3 of the Appeal, I further say that the Appellant has not produced any documents towards ownership/possession of the subject property by his "ancestor, nor any document showing the familial connection between the Appellant and the so-called "ancestor". I say that the deed of sale in the year 2004 mentions the possession of the entire property by the owner Maria Euphrezita Fernandes e Rodrigues, & not the name of the Appellant or his ancestors. The Appellant has purchased & came into possession of the subject property after executing Deed of Sale on 21-07-2004 from the erstwhile owner Smt. Maria Euphrezita P. L. Fernandes e Rodrigues.

8. With regards to the Appellant's statement regarding construction of the house on the subject property by the ancestor, I say that the construction licence of the year 1948 bears the name of "Dominga Crasto" and the Appellant has not produced any documents to show Dominga Crasto as his ancestor (*Annexure A-3*). I further say that the Appellant "Domingos Crasto" is 51 years old, as stated in the verification of the Appeal, hence the Appellant is born in or about 1971 & not in the year 1948.

9. With regards to para 6, I say that the Appellant has not produced a translation of the Portuguese language Certificate for construction dt 11.05.1948 "CAMARA DE SALCETE", hence the same cannot be relied upon. The fact remains that this construction licence was issued to one "Dominga Crasto" and the Appellant has not produced any documents to show Dominga Crasto as his ancestor. In any event, this permission was with respect to a property in Colva village, and not the subject property, which is situated in Sernabatim village. Hence it is submitted that the



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Appellant's reliance on this document is misplaced.

10. With reference to paras 7 - 9, I say that the Appellant has admitted that the complaint was filed by Mr. Agostinho Godinho and not the Respondent 3. I say that the order dated 31-12-2008 after issuing show cause notice on 23-09-2007 by the GCZMA reveals that the show cause notice was dropped based on the alleged fabricated construction licence of CAMARA DE SALCETE of the year 1948 and repair permission of the Respondent 2 of the year 31.03.1979 for which no plans have been attached showing area of structure etc. I further say that the Order of closing the proceedings of the year 2008 states that the structures are mapped by DSLR & GCZMA and concluded that the structure is old and existing prior to 1991. (*Annexure A-2, page 47*). I say that neither the Appellant nor Respondent No. 1 have produced any mapping plan of DSLR mentioned in the Order dated 31-12-2008 of the GCZMA. I say that at the time of closing the proceedings in the year 2008, the GCZMA had in its possession the mapping reports undertaken by the DSLR in Nov 2006 under directions of the Hon'ble High Court of Bombay at Goa in SMWP 02/2006. Annexed hereto as **Exhibit 4** is a letter dated 11.12.2009 from the DSLR which refers to directions issued by the Hon'ble High Court of Bombay at Goa in WP 150/1998 and SMWP 02/2006 along with the mapping of structures in November 2006 in the survey no 12 and its subdivisions of Sernabatim village which clearly do not show any structures existing in Sy. No. 12/1 of Sernabatim village.

11. With regard to para 10, I say that the Appellant has admitted that Hon'ble High Court in SMWP 2/2006 vide order dated 12-01-2015 had directed Respondent 2 to examine the matter after granting due hearing to the parties, in which the Respondent 3 was an Intervenor (*Annexure A-4, page 80 of*



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the Appeal). This set of facts is subsequent to the GCZMA order dated 31-12-2008 concluding that the structure is old and existing prior to 1991.

12. With regard to para 11, I say that the Report of the Inquiry Committee dated 24-12-2015, closing the proceedings is entirely based on the order dated 31-12-2008 of the GCZMA (Annexure A-2 of the Appellant) which pertains to alleged 'fabricated' construction licence of CAMARA DE SALCETE of the year 1948 & repair permission of the year 1979 (*Annexure A 7, page 107*), as stated hereinabove. I say that the Appellant had not produced any other documents before the Inquiry Committee.

13. I say that whilst the Order dated 24-12-2015 of the Inquiry Committee itself states about commercial premises, M/s. Crasto Guest House instead of a House [*as claimed by the Appellant*], it has neither considered nor rejected the submissions of the Respondent 3 dated 30-06-2015 that as per Report along with mapping dated 11-12-2013 of Town & Country Planning Department, the structure B1 and B2 of the Appellant are 'temporary' wooden structures with shutters and with AC sheets roofing. The TCP Department report along with mapping is annexed as **Exhibit 5 Colly**.

14. The answering Respondent places further reliance on the mapping carried out by the Directorate of Settlement and Land Records [DSLRL] in January-February 2022, which is enclosed as **Exhibit 6**. The subject property as reflected in the latest DSLR Mapping shows 3 structures which are 'permanent' construction in NDZ of CRZ -III violating CRZ notification. I say that the alleged House has been converted into Gr+1 building with 2 shops also used for commercial purposes without permissions/licences in NDZ, after purchasing the property on 21.07. 2004.



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15. I say that the Appellant has admitted that Hon'ble High Court vide order dated 21-06-2016 has directed Respondent 1 to take necessary action in accordance with law & submit compliance report and as such based on the complaint of the Respondent 3, show cause notice was issued to the Appellant by the Respondent 1. I say that after Report of the Inquiry Committee dated 24-12-2015 which was closed on the basis of the order dated 31-12-2008 of the GCZMA, the matter was placed before the GCZMA and after hearing the parties, the impugned order was passed on 13-10-2022 by the Respondent 1 based on the complaint of this Respondent No. 3.

16. With regard to para 13, I say that the construction licence of the year 1948 reveals that the licence was granted to Dominga Crasto of Colva (resident of Colva) & does not pertain to the subject property which is situated at Sernabatim, and the Resp. No. 1 has come to the same conclusion in the impugned order. I say that the Appellant is trying to misguide this Hon'ble Tribunal by speaking about Village Panchayats established in 1963.

17. With regard to para 14, 15 & para 16, I deny that there has been any review jurisdiction or powers exercised by the GCZMA in the passing of the impugned order. The set of proceedings connected with the impugned order were based on an entirely different complaint by the Resp. No. 3, and fresh documents and evidence pertaining to illegality of the structures put up by the Appellant were produced before the Resp. no 1 Authority. As such, there is no scope for the bar of *res judicata* which would be attracted in terms of the earlier order of the GCZMA dt. 31.12.2008.

18. In conclusion, I submit that the R. 1 Authority has extensively heard the Appellant as well as this Respondent, and the sets of documents produced by both sides before the



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Authority. After due consideration of all the submissions and documents before it, the R. I authority has rightly come to the conclusion that the documents relied on by the Appellant do not prove the existence of any structures on the subject property prior to 1991, and accordingly the impugned order dt. 13.10.2022 was passed.

19. I say that the Appellant has approached this Hon'ble Tribunal with unclean hands, *inter alia* as Portuguese documents are sought to be relied upon without production of authenticated translations; as the Panchayat NOC relied upon is not found in Panchayat Records and is *prima facie* questionable; and as no documents relied upon by the Appellant proves the depiction and existence of structures prior to 1991.

20. In light of the above, the answering Respondent therefore submits that no case is made out for interference with the impugned order; that the challenges in this Appeal are without any merits and that the Appeal deserves to be dismissed with costs.

21. I say that all that is stated in paras 1(p), 2(p), 3(p), 4(p), 5(p), 7(p), 8, 9(p), 10(p), 11(p), 12(p), 13(p), 14(p), 15(p), 16(p), 17(p), and 19(p) of this Affidavit are true to my knowledge and official records/documents, and that the contents of paras 1(p), 2(p), 3(p), 4(p), 5(p), 6, 7(p), 8, 9(p), 10(p), 11(p), 12(p), 13(p), 14(p), 15(p), 16(p), 17(p), 18, 19(p), and 20 are my submissions made on the basis of legal advice received by me which I believe to be true and correct. No part of it is false and nothing material has been concealed therefrom, and the annexures enclosed are true and correct copies of their respective originals.



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Solemnly affirmed at Margao, Goa.

On this the 5th day of January 2023.

Almeida
Deponent



VERIFICATION

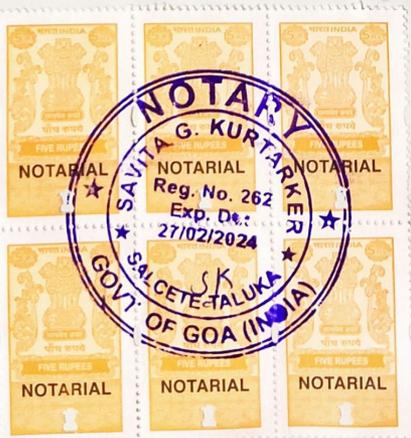


I, Judith Almeida, Indian national, President of the Resp. No. 3 organization abovenamed, hereby verify that the contents of paras 1 - 21 of my above affidavit are true to my knowledge and belief, and that no part of it is false and nothing material has been concealed therefrom.

Verified on the 5th day of January, 2023,
at Margao, Goa

Almeida

DEPONENT



Solemnly affirmed before me by

Judith Almeida

Who is identified to me by

EPK No. KNX 3050 H65

to whom I personally know on

this *5th* day of *January 2023*.

Reg. No. *365/2023*

ksavita
SAVITA G. KURTARKER
NOTARY
MARGAO-GOIA

- (vii) प्राधिकरण, तटीय विनियम जोन क्षेत्रों और तटीय जोन प्रबंध योजना के वर्गीकरण में परिवर्तन या उपांतरणों के लिए गोवा राज्य सरकार से प्राप्त प्रस्तावों की परीक्षा करेगा और राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को उम पर विनिर्दिष्ट सिफारिश देगा;
- (viii) प्राधिकरण, उक्त अधिनियम या उसके अधीन बनाए गए नियमों के उपबंधों के अभिकथित अतिक्रमण के मामलों में जांच करेगा और उक्त अधिनियम तथा उसके अधीन बनाए गए नियमों के उपबंधों के अतिक्रमण या उल्लंघन को अंतर्वलित करने वाले मामलों का पुनर्विलोकन करेगा;
- (ix) प्राधिकरण, उक्त अधिसूचना के अतिक्रमण या उल्लंघन के मामलों में स्वप्रेरणा से या किसी व्यक्ति या निकाय या संगठन द्वारा किए गए परिवाद के आधार पर जांच या पुनर्विलोकन करेगा।
7. प्राधिकरण, अपने कृत्यों में पारदर्शिता बनाए रखने के प्रयोजन के लिए एक समर्पित वेबसाइट तैयार करेगा और इसके कृत्य, जिसके अंतर्गत बैठकों में कार्यसूची, बैठकों का कार्यवृत्त, प्रत्येक बैठकों में किए गए विनिश्चय, उक्त अधिसूचना के अतिक्रमण तथा उल्लंघन के मामलों में सिफारिशें और ऐसे अतिक्रमण तथा उल्लंघन पर की गई कार्रवाई और न्यायालय मामले जिसके अंतर्गत न्यायालयों के आदेश हैं और राज्य सरकार की अनुमोदित तटीय जोन प्रबंध योजना से संबंधित सूचना डालेगा।
8. प्राधिकरण, छह मास में कम से कम एक बार अपने क्रियाकलापों की रिपोर्ट राष्ट्रीय तटीय जोन प्रबंध प्राधिकरण को भेजेगा।

[फा. सं. 12-6/2005-आईए-III(भाग)]

डॉ. सुजीत कुमार बाजपेयी, संयुक्त सचिव

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

ORDER

New Delhi, the 27th December, 2022

S.O. 6071(E).—In exercise of the powers conferred by sub-sections (1) and (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) (hereinafter referred to as the said Act), the Central Government hereby constitutes the Goa Coastal Zone Management Authority (hereinafter referred to as the Authority) consisting of the following members, specified in column (2) of the table below, for a period of three years, with effect from the date of publication of this Order in the Official Gazette, namely:-

TABLE

Serial number	Member	Status
(1)	(2)	(3)
1.	Secretary (Environment and Climate Change), Porvorim, Government of Goa	Chairman, exofficio;
2.	Principal Chief Conservator of Forest, Forest Department, Goa Van Bhawan, Altinho, Panaji, Goa	Member, exofficio;
3.	Director, Directorate of Panchayat, Myles High Corporate Hub, Patto, Panaji, Goa	Member, exofficio;
4.	Director, Department of Tourism, 1 st Floor, Paryatan Bhavan, Patto, Panaji, Goa, 403001	Member, exofficio;
5.	Principal Chief Engineer, Water Resources Department, Head Office, Altinho Panaji, Goa	Member, exofficio;
6.	Chief Engineer, Water Resources Department, Sinchai Bhavan, Near Police Station, Porvorim, Goa	Member, exofficio;

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7.	Director, Directorate of Fisheries, Dayanand Bandodkar Marg, Patto Colony, Panaji, Goa	Member, exofficio;
8.	Shri Ganesh Velip, Retired Executive Engineer Public Works Department, Residence of- 4707, Padmanarayan Estate, Near Jivotam Muth, Gogal, Margao, Goa	Member, Expert;
9.	Smt. Radha B.Rao, Structural Consultant and Member of Institution of Engineer's, Residence of- FS-2, 1 st Floor, Ashutosh Building, Curchorem, Goa	Member, Expert
10.	Dr. Dilip B. Arolkar, Professor and Principal, Dnyanprassarak Mandal's College and research Centre, 11, Assagaon, Bardez, Goa, Residence of- 11T4, Kamat Classic IV, Caranzalem, Tiswadi, Goa	Member, Expert
11	Shri Sushant S.Naik, Principal Scientist, Council of Scientific and Industrial Research-National Institute of Oceanography, Dona Paula, Goa	Member, Expert
12.	M/s Study and Awareness of Wildlife and Environment, House Number 9/17/56, Shriniwas, Near LIC Office, Khadpabandh, Ponda, Goa	Member, Non-Government Organisation ;
13.	Director, Department of Environment and Climate Change, Government of Goa, 4 th Floor, Dempo Towers, Patto, Panaji, Goa	Member Secretary

2. The Authority shall have its headquarters at Panaji, Goa.
3. The quorum for the meeting of the Authority shall be one-third of the total number of its Members.
4. A Member, other than an *exofficio* Member, shall be paid allowances as per the terms and conditions decided by the Central Government in this behalf.
5. In order to avoid any conflict of interest, the Member shall recuse himself from the meeting of the Authority, in the process of appraisal of any project, for which they have rendered consultancy service.
6. The Authority shall, for the purposes of protecting and improving the quality of the coastal environment and preventing, abating and controlling environmental pollution in the Coastal Regulation Zone areas in the State of Goa, take the following measures, namely: -
 - (i) Examine after receiving the application for approval of project proposal, in accordance with the approved Coastal Zone Management Plan and within the requirements of the Coastal Regulation Zone notification, 2011 issued by the Government of India *vide* number S.O.19(E), dated the 6th January, 2011 or Coastal Regulation Zone Notification, 2019 issued *vide* number G.S.R. 37(E), dated the 18th January, 2019 (hereinafter referred to as the said notification), as the case may be, and make recommendations for approval of such project to the concerned authority, as specified in the said notification, within a period of sixty days from the date of receipt of such application;
 - (ii) regulate all developmental activities in the Coastal Regulation Zone areas as specified in the said notification;
 - (iii) responsible for enforcing and monitoring the provisions of the said notification;
 - (iv) issue directions under section 5 of the said Act;
 - (v) take such action as may be required under section 10 of the said Act, to verify the facts of the cases before it;
 - (vi) file complaint under section 19 of the said Act;
 - (vii) examine the proposals received from the State Government of Goa for changes or modifications in the classification of Coastal Regulation Zone areas and in the Coastal Zone Management Plan and make specific recommendations thereon, to the National Coastal Zone Management Authority;

- (viii) inquire into cases of alleged violation of the provisions of the said Act or the rules made thereunder, and review the cases involving violations or contraventions of the provisions of the said Act and the rules made thereunder; and
- (ix) inquire or review cases of violations or contraventions of the said notification *suo-moto*, or on the basis of a complaint made by any individual or body or organization;
7. The Authority shall, for the purpose of maintaining transparency in its functioning, create a dedicated website and post the information relating to its functions, including the agenda in its meetings, minutes of the meetings, decisions taken in each meeting, recommendations for matters on violations and contravention of the said notification and actions taken on such violations and contraventions, court matters including the orders of the courts and the approved Coastal Zone Management Plan of the State Government.
8. The Authority shall furnish reports of its activities at least once in six months to the National Coastal Zone Management Authority.

[F. No. 12-6/2005-IA.III(Part)]

Dr. SUJIT KUMAR BAJPAYEE, Jt. Secy.

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EXHIBIT '2 COPY'

Office of the Village Panchayat
Sernabatim, Vanelim, Colva & Gandaulim

Salcete - Goa Pin Code 403 708

Ph: 0832-2788485

Email: vpcolva@gmail.com

www.colvapanchayat.in

Ref. No.: VP/SVCG/ 1930 / 2022 - 2023

Date 21/12/2022

To,
Mrs. Judith Almeida
257/1, Bagdem, Ward No.3,
Colva, Salcete-Goa.

Sub: Information under Right to information Act 2005.

Madam,

With reference to your RTI application dated 07.12.2022, requesting to provide certified copies of the following information, Please find furnished the required information point wise under;

1. Provide me a certified copy of the House No.94 in Ambeaxir in Sernabatim, the date when it was issued and the copy of Panchayat resolution taken to issue the same.

--- a) Certified copy of House tax register of year 1982-83 pertaining to H.No.94, enclosed .

b) Certified copy of House tax register from the year 1977-78 pertaining to H.No.50 (old house number)

c) Certified copy of House tax register from the year 2010-11 pertaining to transfer of House tax of H.No. 94 enclosed.

2. Provide me a certified copy of a certificate issued for repair and renovation of a structure on 31.03.1979 under Ref. No. VP/SVCG/344/78-79 issued to one Mr. Joao Santan Crasto

---- Document not found in Panchayat records.

3. Provide me with certified copies of the list of all trade licences with the relevant House number and date of issue, issue to Mr. Domingos Crasto to carry out business in Sy.No. 12/1 of Sernabatim Village, Salcete.

--- Trade licences in the name of Domingos Crasto is not available in Panchayat records.

4. Provide me with certified copies of all House numbers registered in the name of Mr. Domingos Crasto, resident of H.No.49, of Sernabatim Village, Salcete .

--- (a) Certified copy of House tax Register enclosed in respect to H.No. 94(a) stands registered in the name of Shri. Domingos Crasto from the year 2006-07.

(b) Certified copy of House tax Register enclosed in respect to H.No.106/4, stands registered from the year 2012-13 which is in the name of Shri. Domingos Crasto as per Panchayat records.

Yours faithfully

Public Information Officer

(YOGESH B. FATERPEKAR)

Village Panchayat

Sernabatim, Vanelim, Colva & Gandaulim



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ASSESSMENT

[See Rule

Sr No.	Name of Tax payer	House No. of the Tax payer		Name of the Tax	
				4	5
150	Abhay & Associates Builders & Developers Rt 11d Bldg-16	107/10 (20)	150	109.30	48704 - 1093 -
151	Abhay & Associates Builders & Developers Bldg-16	107/10 (21)	151	218.60	2186 -
152	Abhay & Associates Builders & Developers Bldg-16	107/10 (22)	152	871.0	871 -
153	Abhay & Associates Builders & Developers Bldg-16	107/10 (23)	153	174.2	1742 -
154	Abhay & Associates Builders & Developers	107/10 (24)	154	174.2	1742 -
155	Abhay & Associates Builders & Developers	107/10 (25)	155	174.2	1742 -
156	Abhay & Associates Builders & Developers	107/10 (26)	156	174.2	1742 -
157	Abhay & Associates Builders & Developers	107/10 (27)	157	174.2	1742 -
158	Abhay & Associates Builders & Developers	107/10 (28)	158	173.2	1732 -
159	Abhay & Associates Builders & Developers	107/10 (29)	159	174.2	1742 -
160	Abhay & Associates Builders & Developers	107/10 (30)	160	46.00	460 -
(SR.No. 51)					1110 -
162	Narayan Bandekar	104/4			1110 -
163	Domingos Castro	94(a)			50 -
164	Peter Fernandes	90(a)			150 -
165	Francisco Fernandes	128/3			495 -
166	Ashley Gonsalves	88/2			3400 -
					110376 -

ASSESSMENT

[See Rule

Sr No.	Name of Tax payer	House No. of the Tax payer	Name of the Tax	
			4	5
1	2	3		
	Semabatin Ambeaxir			
176	Domingos Costa	106/4		150 -
177	Inacio fernandes	90(b)		150 -
178	Mauq Filomena Fustada	93/2		150 -
				129853 -

Copy of the documents
available in office records
Information Officer
Chayat Semabatin
Miva-Gan

S-AMBEAIXR

Copy of the documents
of office records

DEMAND AND

Public Information Office
Village Panchayat, Sernabatim, Va.
Golva, Gandaulim

Sr. No.	Name of the tax Payer	Reference		Arrears demand	Current demand
		Sr. No. in the Register of Assessment	H.No.		
138.	Joaquim Jose Silva.	48	126	1 20	1 20
139	Antonio Jose Surtado	49	127		3 00
140.	Dominges Crasto	50.	128		3 00
141.	Carlito Goes.	51.	129		3 00
142	Menino Crasto	52.	130.	1 65	1 65
143.	Eliano Costa	53.	131.	1 35	- 4
144.	Leurenço Crasto	54.	132.		3 00
145.	Pedro Fernandes.	55.	133		255 45
146.	Antonio Noronha.	56.	134.	2 60	2 60
147	João Crasto.	57	135		3 00
148.	Santana Piedade Crasto.	58.	136.		- 7
149.	Caetano Rosario Crasto.	59	137		- 1
150.	Constancio Goes.	60.	138	1 50	1 50

Copy of the documents
available in office records

FORM

ASSESSMENT

Information Officer

Payal Sarabhai, V. S. Chavan
Gandhinagar

Sr. No. 1	Name of the tax Payer 2	House No. of the tax Payer 3		Name of tax	
				Amount Assessed 4	5
		11/10	old	307,100	-
87	Saulina Piedade Crasto	86/1.	58	1,000 00	1
88	Octavio Rosario Crasto	86/2.	59.	400 00	-
88.	Jaão Crasto	87	57.	5,000 00	2
89.	Antonio Naronha	88	56.	600 00	-
90	Augusta Naronha	89	-	400 00	-
91	Pedro Lezaudes	90	55	1,000 00	1
92	Roque Lezaudes	91	55/1.	1,400 00	2
93.	Eliano Costa	92	53	600 00	-
94	Antonio Jose Furtado	93	49	2,800 00	3
95	Domingos Crasto	94	50	2,200 00	3

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SERNEBATIM VILLAGE
AMBEAXIR

Municipal Information Office
Municipality of Sernabatin-Vau
Colva-Gandaulin

Sr. No.	Name of Tax Payee	Ward No./ Name	Details of Tax	Reference Sr. No. in the Register of Assessment	Arrears Tax (B/F from previous Year)	Taxes payable amounts (10)
1						
33	Inacia Maria Vaz e Castro Domagos Castro	93				30
34	Honorato Vaz	94				6-
35	Roquezinho Vaz	96			600-	12-
36	Epifania Abreu	97				6-
37	Carlito Fernandes	98				3
38	Riomena Fernandes	99				5
39	Luiza Gores	99/1				3
40	Santano Bosco D'silva	100			72-	7 12
41	Pedrinha Antoneita Silva	101				86
42	James Martinho Vaz	101/1				106
43	Ildefonso Vaz	103			100-	14
44	Veronica Rebelo	103/1				14
45	Roque Antonio Vaz	103/2			400-	14
46	Neivilli Vaz	103/3				2
47	Piedade Fernandes	104(a)			140-	
48	Joaquim Xavier Fernandes	104(b)			80-	

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BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE) BENCH, PUNE
APPEAL NO. 33 OF 2014 (WZ)
 WITH
APPEAL NO. 35 OF 2014 (WZ)

CORAM:

HON'BLE SHRI JUSTICE V.R. KINGAONKAR
(JUDICIAL MEMBER)

HON'BLE DR. AJAY A. DESHPANDE
(EXPERT MEMBER)

APPEAL NO. 33 OF 2014 (WZ)

In the matter of :

1. **MRS. MARIA FILOMENA FURTADO,**
Aged 76, widow of Antonio Jose Furtado
And sons:
2. **MR. SILSTON FORTADO,**
Aged 51;
3. **MR. PIO FURTADO,**
Aged 40;
4. **MR. JOAO INACIO FURTADO, aged 55;**
All residents of 93, Ambeaxir,
Sernabatim, Colva, Salcete, Goa.

.....**APPELLANT**

Versus

1. **GOA COASTAL ZONE MANAGEMENT AUTHORITY**
Through its Member Secretary, having its
Office at 3rd Floor, Dempo Towers, Patto,
Panaji Goa-403 001.
2. **MR RABINDRA DIAS,**
Major, Resident of Dr.Pires Colony,

Block B, Santa Cruz, Ilhas, Tiswadi, Goa,

- 3. MR. SANTANA PIEDADE AFONSO,**
Major, resident of 518(263), Comba
Central, Cuncolim, Salcete, Goa.

RESPONDENTS

Counsel for Applicant(s)

Mr. Radharao F. Gracias

Counsel for Respondent(s):

F.M.Mesquita for Respondent No.1.

Mr. Manish Salkar for Respondent No.2.

Mr. Nighel D. Costa Frias for Respondent Nos. 2,3.

.....

APPEAL NO. 35 OF 2014 (WZ)

In the matter of :

1. MR. RABINDRA DIAS,

Son of late Dr. Emerciano Lucio
Francisco Leonardo Dias,
60 years of age,
R/o Dr. Pires Colony, Block B.
Santa Cruz, Ilhas Goa.

2. MR. SANTA PIEDADE AFONSO,

Son of Sebastiao Domingos Floriano Afonso,
51 years of age,
Residing at H. o.518 (263),
Comba Central, Cuncolim,
Salcete-Goa.

.....**APPELANTS**

Versus

1. **THE VILLAGE PANCHAYAT OF COLVA,
VANELIM, SERNABATIM AND GQAUNDALIM**
Through its Sarpanch,
Colva, Salcete-Goa.
2. **THE COA COASTAL ZONE MANAGEMENT AUTHORITY,**
Through its Member Secretary
Saligao, Bardez-Goa.
3. **THE COMMISSIONER OF EXCISE,**
Government of Goa,
Panaji-Goa.
4. **THE DIRECTOR OF TOURISM,**
Government of Goa,
Panaji-Goa.
5. **THE DIRECTOR OF FOOD & DRUGS,**
Food & Drugs Administration,
Government of Goa,
Panaji Goa.
6. **THE ASSISTANT ENGINEER,**
Division IV-Sub Division-I,
Electricity Department,
First Floor, Vidyut Bhavan,
Aquem, Margao Goa,
7. **STATE OF GOA**
Through its Chief Secretary;
Government of Goa,
Secretariat, Porvorim, Goa.
8. **MRS MARIA FILOMENA FURTADO,**
9. **MR. SHILSTON FURTADO,**

10. **MR. PIO FURTADO,**
 11. **MR. JOAO INACIO FURTADO,**
 All Major, resident of H. No.93,
 Ambexir, Sernabatim, Colva,
 Salcete-Goa.

RESPONDENTS**Counsel for Appellants**

Mr Nighel D Costa Frias.

Counsel for Respondent(s):

- F.M.Mesquita for Respondent No.1.
 Mr. Manish Salkar for Respondent No. 2.
 Mr. Santana Afoso for Respondent No.3.

DATE: JULY 2nd , 2015

COMMON JUDGMENT

1. Both these Appeals are being decided together, inasmuch as they arise out of same order passed by the Goa Coastal Zone Management Authority (GCZMA). By passing the impugned order dated 11.9.2014, the GCZMA, issued certain directions under Section 5 of the Environment (Protection) Act, 1986, in pursuance to order dated December 23, 2013, passed in PIL (WP) No. 94 of 2013, by the Hon'ble High Court of Bombay at Goa in the matter of "Rabindra Dias and Anr vs The Village Panchayat of Colva, Vanelim, Sernabetim and Gaundalim and ten (10) Ors."

2. The Respondent No1. GCZMA vide impugned order decided as follows:

“ The GCZMA in exercise of the powers conferred under Section 5 of the Environment (Protection) Act, 1986 (Central Act 29 of 1986) read with sub-rule (3) (a) of Rule 4 of the Environment Protection Rules, 1986 delegated to the GCZMA, the GCZMA hereby directs Mrs. Maria Filomena Furtado, Mr. Shilston Furtado, Mr. Pio Furtado & Mr. Joao Inacio Furtado to demolish the retaining wall constructed along the sea, concrete rings constructed along the coconut trees and parking lot comprises of concrete balusters constructed in survey no.12/1 to 12/5 of village Sernabatim, Salcete Taluka-Goa and restore the land to its original condition, within thirty days from the date of receipt of this order failing which the concerned Deputy Collector of South to verify if the structure is removed and in the event it is not removed as per these directions, then the Deputy Collector shall remove the said structure after the stipulated time of two weeks and recover the expenses incurred from the violators i.e. Mrs. Maria Filomena Furtado, Mr. Shilston Furtado, Mr. Pio Furtado & Mr. Joao Inacio Furtado, including order of disconnection of water/power supply without any further notice; as though they were arrears of Land Revenue and report to this office in compliance of the directions“.

3. Rabindra Dias and William Rebellio had filed Writ Petition No.58 of 2010, before the Hon'ble High Court of Bombay at Goa, alleging several violations of CRZ Notification, 1991 by Maria Filomena Furtado and her family members. They averred in the said Writ Petition that Maria Furtado and her family members carried out certain constructions within No Development Zone (NDZ) in land Survey No.12/1 to Survey No.12/5 of village Sernabatim,

within CRZ-III (NDZ) area. The details of such constructions were given by them in the following manner:

Sr No.	Name of the party	Survey No/Village	Type of construction	Distance from HTL
1	(i) Mrs. Maria Filomena Furtado, (ii) Mr. Shilston Furtado, (iii) Mr. Pio Furtado (iv) Mr. Joao Inacio Furtado,	12/1, Sernabatim	Concrete Platform (10-15 sq.mts) Concrete fence with a gate on northern side	Within NDZ
2	(i) Mrs. Maria Filomena Furtado, (ii) Mr. Shilston Furtado, (iii) Mr. Pio Furtado (iv) Mr. Joao Inacio Furtado,	12/2, Sernabatim	Concrete Platform (10-15 sq.mts) cemented pathway leading to Sy. No.12/1 and 12/4 and ground + one structure of cement concrete (10sq.mts approximately	Within NDZ
3	(i) Mrs. Maria Filomena Furtado, (ii) Mr. Shilston Furtado, (iii) Mr. Pio Furtado (iv) Mr. Joao Inacio Furtado,	12/3, Sernabatim	Permanent structure over 100 sq.mts known as Furtado's Rest House used as tourist cottages constructed without any approvals.	Within NDZ
4	Joao Inacio Furtado	12/4, Sernabatim	Concrete platform occupying an area of 150-200 sq.mtrs	Within NDZ
5	(i) Mrs. Maria Filomena Furtado, (ii) Mr. Shilston Furtado, (iii) Mr. Pio Furtado (iv) Mr. Joao Inacio Furtado,	12/5, Sernabatim	Open air restaurant known as 'Furtado's Beach House-Room & Restaurant' which is having concrete tiled platform, some portion of which extends in sy. No.12/2. Construction of toilet and Kitchen.	Within NDZ
6	(i) Mrs. Maria Filomena Furtado, (ii) Mr. Shilston Furtado, (iii) Mr. Pio Furtado (iv) Mr. Joao Inacio Furtado,	12/4 and 12/2, Sernabatim	Soak pit of the illegal toilet constructed in Sy. No.12/4 with waste water and sewage flowing Temporary structure of wood with a concrete floor.	Within NDZ
7	(i) Mrs. Maria Filomena Furtado, (ii) Mr. Shilston Furtado, (iii) Mr. Pio Furtado (iv) Mr. Joao Inacio Furtado,	12/4, Sernabatim	The restaurant constructed has been elevated to a height of about 03 mts from ground level using stones, cement and mud over the illegal platform.	Within NDZ

4. Undisputedly land Survey No.12, is in the proximity of Arabian Sea Beach. There is no dispute about the fact that alleged constructions if are proved to be illegal, come within CRZ-III area (NDZ), are liable to be demolished/dismantled The GCZMA, however, held that only a retaining wall constructed by Maria Furtado and her family members seaward side in Survey No.12/1 to 12/5 by means of

concrete rings adjoining the Coconut trees and parking lot, comprising of concrete balusters in Survey Nos. 12/1 to 12/5, is the part of illegal construction and is, therefore, required to be demolished. Consequently, the Deputy Collector, South Goa, was directed to remove such part of the retaining wall.

5. Being aggrieved by the said order of recording findings that all other constructions pointed out by Rabindra Dias and another, were legal and proper, which were not directed to be demolished and only retaining wall, subject matter of removal order, original complainant Rabindra Dias, along with one Santana Piedade Afonso, have preferred Appeal No.35 of 2014.

6. Being dissatisfied with order of demolition in respect of retaining wall constructed alongside the Coconut plants by constructing cement rings, as per the impugned order, Maria Furtado and her family members in their Appeal No.33 of 2014.

7. As stated before, both the parties are challenging the same order, but different parts thereof. These are, in common parlance, cross Appeals filed against the same order. Obviously, in order to avoid conflict of opinion and overlapping discussion of the same evidence, or reasoning, the Appeals are being dealt with together vide this common decision.

8. The case of Appellant Rabindra Dias and another original NGO in the Writ Petition No.35 of 2014, was that Rabindra Dias owns land Survey Nos. 11/3, 12/9 and 12/2, called "Adampoi-Prias" in village Sernabatim, which are close to the seashore. His access to beach is from Survey No.12/2. Original Respondent Nos. 8 to 11, hereinafter referred to as 'Members of Furtado family', purchased or otherwise acquired lands Survey Nos. 12/1 to 12/5 of village Sernabatim on northern side of Survey No.12/1. They erected a gate by making construction of common foundation and fixing retaining wall across the area adjacent to the Coconut trees in the land. The said construction is illegal and is in NDZ area. They also constructed a platform of Kadappa stone in the NDZ area and constructed a tar road (Path-way). They further constructed structure of 200sqm. Ground+1 floor, subsequent to CRZ Notification of 1991 in NDZ area. They have constructed ten (10) rooms in NDZ area without permission of the competent authority. They run hotel cum Rest-House on the beach in the name and style "Furtado's Beach House- Rooms and Restaurant". Attached thereto, they have also constructed kitchen and tiles as well as soak pit in the NDZ area without having any legal authority/permission. The rooms constructed by them are being used for commercial purposes. They let out the said rooms to tourists, who want to reside in the proximity of

beach-sea. The Director of Settlement had surveyed the area in November, 2006 and prepared a plan of settlement at the relevant time. No structure was shown in that plan, except a small part of Furtado Rest-House in Survey No.12/3. In fact, there existed no residential structure prior to 1991 in Survey No.12/1 and no permission of repairs/renovations was obtained by the Members of Furtado family, who had no concern with the property at the relevant time.

9. It may be, however, stated that during course of hearing of the Writ Petition No.58 of 2010, the Director of Tourism filed his affidavit stating that only temporary sheds were permitted to be erected as seasonal activity in view of tourism policy, which existed at the relevant time and one of the shed was demolished on December 31st, 2008, which was in Survey No.12/1, whereas, another shed was given seasonal permit till May, 2010, which also would be demolished after said period would elapse. Needless to say, the question regarding two (2) temporary sheds was put to an end during course of hearing of the Writ Petition No.58 of 2010. So also, an affidavit was filed by the Member Secretary of GCZMA that necessary enquiry will be conducted and findings will be arrived at by giving both the parties due opportunity to place on record relevant documents and after hearing them.

10. By order dated June 22nd, 2010, the Writ Petition No.58 of 2010, was disposed of. Relevant part of final order passed by the Hon'ble High Court may be reproduced for ready reference as follows:

"There is an affidavit filed by Mr. Michael M. D'Souza, Member Secretary, Goa Coastal Zone Management Authority. The said affidavit dated 22nd March, 2010 discloses that a show cause notice dated 9th February, 2010 has been issued under the provisions of Section 5 of the Environment (Protection) Act, 1986 to the 1st to 4th Respondents. Learned Government Advocate on instructions stated that the entire process on the basis of the show cause notice shall be completed and an order shall be made within a period of three months from today. Our attention is invited to the affidavit filed by the 8th Respondent (Director of Tourism) dated 1st February, 2010. Our attention is invited to paragraph 6 to 8 of the said affidavit. Learned Counsel appearing for the 5th Respondent- Village Panchayat states that within a period of four weeks, an action will be initiated for demolition of the structures referred to in the said paragraphs. We accept the aforesaid statement made by the learned Government Advocate on behalf of the 6th Respondent. We also accept the statement made by the learned Counsel for the 5th Respondent. In view of the statements, the Petition need not be kept pending and we dispose of the petition by issuing the following directions:

- (a) The 6th Respondent shall complete the process initiated on the basis of show cause notice dated 9th February, 2010 and shall pass appropriate order in accordance with law within a period of three months from today.

- (b) We direct the 5th Respondent- Village Panchayat to initiate action of demolition as regards the structures referred to in paragraph 6 to 8 of the affidavit dated 1st February, 2010 of the 8th Respondent within a period of four weeks from today. We direct the 5th Respondent to complete the action within a period of three months from today in accordance with law.
- (c) We clarify that where there is already an order of demolition passed by the authorities, the said order shall be complied forthwith.
- (d) As far as the show cause notice issued by the 6th Respondent is concerned, we keep contentions of all the parties including 1st to 4th Respondents open."

11. In the meanwhile, a Suo-Moto Writ Petition was entertained by the Hon'ble High Court of Bombay at Goa. The Hon'ble Division Bench noted that 133 illegal structures were identified at Village Panchayat Candolim and several illegal structures were found to have been constructed at various villages. Therefore, directions were given to all the Village Panchayats to examine the record and juxta position of the constructions in order to find out whether certain illegal structures are standing in NDZ area.

12. Coming to the impugned order, which is rendered after hearing both the parties and after much confusion attempted to be created by Furtado and family in the context of record about nature of construction as well

as by the authorities like, the orders passed by the Deputy Collector, NOC issued by the Village Panchayat, so on and so forth, it is necessary to appreciate the evidence afresh. Because the impugned order is end product of fact finding process and as such, it is essential to commence probe from the bottom to come up with the reality on the surface. We mean to say, if truth is to prevail, churning process of record cannot be avoided without taking deep dive for examination of situation, in the context of present Appeals, in respect of constructions, if any, preceding to CRZ Notification dated 19th February, 1991. In other words, we cannot go simply by the report of one Committee or another.

13. Common questions to be determined in these Appeals are stated as below:

- i) Whether the impugned order is legal, proper and correct, if examined from basis of available record?
- ii) Whether the Appellants in either Appeal have been able to show that the part of impugned order, which they have challenged is incorrect and, therefore, to that extent it is liable to be set aside?
- iii) Whether Members of Furtado family committed violation of CRZ Notification, 1991 as alleged and whether order of the Additional Director of village Panchayat-I, Margao-Goa, passed in Appeal No. MAR-I/70/2009. amounts to 'Estoppel' against Rabindra Dias and another in challenging legality of such construction map, any part thereof?

14. Before we proceed to consider what was the nature of construction prior to 1991, at the place where now Furtado Rest-House stands, it would be appropriate to examine recitals of probably first Application-form submitted for renewal of licence of Furtado Rest-House. A copy of Application form dated 8.12.2010, is placed on record. The recitals of said document are not denied by Members of Furtado family. The Application shows that on 8.12.2010, number of rooms in the Rest-House were four (4) with eight (8) beds. Obviously, it may be inferred that there were four (4) rooms, each with accommodation of two beds/persons. Admittedly, now there are ten (10) rooms in the Rest-House. The next form of application for renewal dated 23.9.2011, reveals that number of rooms was shown as eight (8) and number of beds were shown as ten. How expansion of the rooms was done and how construction was done, is known only to the family members of Furtado. After receiving such Application, three Member Committee of the Directorate of Tourism visited the Rest-House. They prepared Inspection Report dated February 15, 2013. We deem it proper to reproduce inspection Report as follows:

The M/s. Furtado's Guest House at Sernabtim, Ambeaxir, Colva, Salcete-Goa was inspected on 15th February, 2013. It was found that, they have a restaurant with kitchen; service counter/bar counter with 38 tables and cover 152 pax. They have another 20 tables in the open space with a dance floor.

It was found that there were 28 numbers of rooms. It was stated by the owner Shri. Shilston Furtado that this Guest House belongs to him were his share is only the Restaurant and 15 number of rooms. He further stated that the remaining rooms belong to the Furtado's Family- his mother and two other brothers- Smt. Maria Filomena Furtado, Shri. Pio Furtado, Shri. Joao Inacio Furtado respectively.

A ground plus one block in the complex houses four shops on the ground floor and four rooms on the first floor. The other rooms are in the L-shaped structure with some more rooms behind this along with a restaurant/kitchen.

From our records it is found that M/s Furtado's Guest House originally has 3 rooms with 6 beds. In 2010/11 (March) and 2011/12 (March) 4 and 8 rooms respectively as per the application form for Renewal of a Hotel Keeper (Application Form). It is informed that no document or plans were furnished to substantiate the additional rooms.

15. Thereafter demolition Notice was served on Members of Furtado Family. True, Maria Furtado challenged demolition Notice dated 21.7.2009, issued to her in regard to certain constructions standing in the Survey No.12/4 by filing Village Panchayat Appeal No.MAR-I/70/2009. The subject matter in that litigation pertains to same property called 'Furtado Beach Resort'. The Deputy Collector, South Goa, held that construction of farm-house was carried out by Furtado family with due permission of Village Panchayat, as per permission order dated 28.10.1987 and, therefore, demolition Notice was required to be quashed. It is argued that in view of such finding of the Additional

Director of Village Panchayat-I, Margao-Goa in Panchayat Appeal No. MAR-I/70/2009, now, the construction of Furtado Beach Resort (Rest-House), cannot be in any way, branded as illegal and improper. It is argued by learned Advocate appearing on behalf of the Appellant's - family member of Furtado that said order of the Additional Director of Panchayat-I, was passed on 3rd day of November, 2009 and was never challenged by Rabindra Dias and another in any manner, nor it was reviewed. So the said order attained finality and amounts to estoppel by record. We do not agree. First, Rabindra Dias and another i.e. Appellants of Appeal No.35 of 2014, were not parties to the said Appeal filed before the Additional Director of Panchayat-I. The Appeal was only between Maria Furtado and the Village Panchayat through its Sarpanch. Secondly, the case of Maria Furtado was that there was old house constructed in 1979 with permission of the Village Panchayat, but permission issued to her late husband Antonio Joao Furtado, had been lost when the house was damaged during monsoon in the year 1987. Thus, she never came with a case that it was a farm-house and contention was basically that permission issued by the Village Panchayat was lost. The loss of such construction permission was not reported to the Village Panchayat or the police. No attempt was made to obtain certified copy thereof. It is stated that she tried to obtain records of the

Village Panchayat but was informed that the records were not traceable since 1979 as most of the records of Village Panchayat Colva had been eaten by white ants. The order to which Rabindra Dias was not a party, nor had any opportunity to participate in the proceedings, would not amount to estoppel under Section 115 of the Indian Evidence Act. We do not find any substance in the arguments that said order has created impediment in the fact finding process of the present Appeals. Thirdly, we cannot and shall not overlook that the impugned order is rendered in the wake of directions issued by the Hon'ble High Court of Bombay at Goa in the Writ Petition No.04 of 2013, and, therefore, the GCZMA was called upon to decide the matter afresh by giving fair opportunity to both the parties. The directions of Hon'ble High Court of Bombay at Goa, would, therefore take away all the force from the aforesaid contention of learned Advocate appearing for members of Furtado family, as regards legal impact of record in Panchayat Appeal No. MAR-I/70/2009 before the Additional Director of Village Panchayat-I, Margao-Goa.

16. We shall, now take brief survey of legal position in the context of CRZ Notification, 1991. The Notification empowers GCZMA as 'Regulatory Authority'. The Coastal Regulatory Management authority is creature of the Environment (Protection) Act, 1986. It appears that the members of Furtado and family seek advantage of available

'exemption' in CRZ Notification, which permits activity of repairs/renovations of traditional structures used by the fishermen folk and other persons living on beach for earning livelihood before CRZ Notification, 1991. From the record, we do not find any such exemption made available to erstwhile owners of the land Survey No.12/1 to 12/5, in any case after CRZ Notification. The GCZMA is the only Regulatory Authority. Therefore the Judgment of Deputy Collector, which was rendered in 2009 has no bearing on the merits of present Appeals.

17. The expression "Regulate" is clear from the dictums in

"Maharashtra State Board of Secondary and Higher Secondary Education Vs. Paritosh Bhupesh Kumar Sheth, (1984) 4 Supreme Court Cases 27,

K.Ramanathan Vs. State of Tamilnadu & Another, (1985) 2 Supreme Court Cases 116, Asa Ram Vs. District Board, AIR 1959 Supreme Court 480.

18. From the discussion made above, it is amply clear that the GCZMA, is under obligation to protect coastal zones and ensure that no illegal constructions are permitted or continued in any NDZ area. The members of Furtado family could not produce any document to show that existence of residential accommodation or traditional place of storage in those lands before 1991. By order dated 26th September, 2007, passed in Suo-Moto Writ Petition

No.2 of 2006, the Hon'ble High Court of Bombay at Goa, directed each Panchayat to submit details of action taken in respect of structures existing as per survey plans prepared under the Land Revenue Code, on basis of permissions/licences issued by the Panchayats/Municipalities. The Village Panchayats were directed to file affidavits in the said matter. The repairs/renovations of house or traditional shack used by fishermen within CRZ area only could be permitted prior to CRZ Notification, 1991. The record about Furtado Rest-House shows that in the Village Panchayat, it is recorded vide entry No.472/-D, and existing in or about 2006 of which licence was up till 23.9.2011. Thus, prior to 2006, how could members of Furtado family lawfully have constructed house and how previous owner, if might have constructed it before 1991, passed over the same to them, is not explained. It is not acceptable as a fact proved from the record. A convenient story of loss of such construction permission during Monsoon period is put forth, the record of Village Panchayat also is said to be unavailable due to eating of white ants, and no other record is available to go back beyond 1991 Notification, except so called order of the Deputy Collector in Appeal passed in 2009, to show that the construction of Furtado Rest-House has any legal basis. As stated before, the order passed in the said Appeal is also of no much avail because it has been passed after CRZ

Notification came into force and is between only Maria Furtado and the Village Panchayat. They appear to be not real opponents due to loss of record, which is said to be eaten by white ants.

19. What appears from the record is that as per request of the Member Secretary of GCZMA, the Superintendent of Survey and Land records, Panjim Goa, conducted survey between 2nd May to 4th May, 2012, in respect of structures existing in remaining part of Survey No.12/1 to 12/5. He categorically stated that he had not informed regarding duration of constructions i.e. whether they were constructed prior to 1991 or after 1991. Still, however, the constructions were indicated in the sketch map, which was drawn on 7-6-2012 by the competent authority i.e. the Superintendent of Survey and Land Records. There is no reason to dislodge the said map. Perusal of the map shows that new structures of Furtado Rest-House had come up in NDZ. Learned Advocate for members of Furtado family invited our attention to the Inspection Report dated March 14th, 2014, prepared under the chairmanship of Afonso Arajo. The report shows that structure of Restaurant and Bar of members of Furtado family is legal, because it was assessed for tax payment and the Deputy Collector, Goa held that Notice of demolition issued by the Village Panchayat was illegal.

20. Perusal of DSLR plan prepared in 2006, reveals that there was small structure in Survey No.12. However, DSLR plan revised in 2014, indicates several structures built up after 2006. Thus, the area was developed gradually with construction of buildings in CRZ and expansions are carried out in Survey Nos. 12/1 to 12/5, without legal permission.

21. It is most significant to note that a copy of deed of sale, dated February 20th, 2003, is placed on record. This property was purchased by Maria Filomena Furtado from one Joao Sebastiao Rodrigues alias John Rodrigues. This deed of sale, does not show any structure existing in the said land. A copy of revenue assessment register is placed on record also does not show existence of any house property at any time in those lands. In her Application dated 27th October, 2007, the vendor also informed the Member Secretary, GCZMA that he had not done any construction in the property bearing Survey No.12/1, which was sold to Furtado family. Copies of record produced from civil litigation, would make it amply clear that Furtado family members have attempted to create a mountain out of mole-hill. There is absolutely no tangible, reliable and acceptable evidence to show existence of any house property in land Survey No.12/1 to 12/5, before February 1991 i.e. prior to CRZ Notification. Nor any permission is available to show that such house was

allowed to be repaired/renovated by the earlier owner. The manipulative and creative record of so called prior existence of house property before CRZ Notification, 1991, is stretched out of proportion and is unacceptable by applying rule of prudence.

22. Considering reasons discussed hereinabove, there is no escape from conclusion that the members of Furtado family could not show existence of any structure in existence prior to CRZ Notification, 1991. Their claim is untrue on all counts. It is obvious, therefore, that the Appeal filed by Rabindra Dias and another (Appeal No.35 of 2014) must succeed and will have to be allowed. The question, however, remains whether the constructions in questions of members of Furtado family maybe allowed to be continued by applying the principle of '*fait accompli*'.

23. So far as construction of Furtado's Guest House, is concerned, it is significant to note that originally there was no construction made by anyone/traditional occupant of the land Survey Nos.12/1 to 12/5. There is no document to show that permission was accorded to such erstwhile owner, nor any kind of permission was obtained by the members of Furtado family for construction of 'Guest House'. In our opinion, under guise of so called repairs, the members of Furtado family, entrenched the tentacles like 'occupant octopuses' for expansion of construction activity on sand beach itself, in order to earn easy money. In fact,

they have continued to earn such easy money by doing illegal business of running the guest house from at least 2006-07, till the date. We are of the opinion that maintaining construction at the place will permit continuity of violation of CRZ Notifications. The violators cannot be encouraged by applying the principle of '*fait accompli*' in such a situation where the CRZ Regulations are violated in blatant manner and the authorities have violated directions of the Hon'ble High Court issued in the Writ Petition No.58 of 2010, as well as in Suo-Moto Writ Petition No.2 of 2006. This is not a case in which environmental degradation can be allowed to be continued and violator may be directed to only pay amount of certain compensation, which will tantamount to encouragement to similar violators for committing breach of the CRZ Notifications and then to get away scot-free merely by making payment of some amount towards compensation for damage caused to environment. In the present case, the sand dunes have disappeared, the flora and fauna is seriously affected and endangered. The conduct of members of Furtado family is dubious since the time they acquired said property. Nay, they were obstinate and continued with illegal construction under guise of so called NOC of the Village Panchayat. Under peculiar circumstances of the present matter, we find it difficult to consider plea of protection by applying the principle of '*fait accompli*'. Having regard to the fact that the members of

Furtado family illegally expanded the construction activities after CRZ Notification, 1991, knowing very well that construction of the Guest House required CRZ Clearance, shows their utter disregard for the Law. They are not entitled for any protection, therefore, as the damage caused to the coastal eco-system is irretrievable but for relief of restitution. In such a case the principle of '*fait accompli*' is not applicable.

24. Taking a stock of forgoing discussion and reasons, we hold that the impugned order of GCZMA, is illegal, improper and incorrect. It is illegal as regards dismissal of the case put forth by Rabindra Dias and others (Appeal No.35 of 2014) and is legal one to the extent of part of demolition of boundary wall comprising concrete boulders and retaining wall of mesh. Consequently, the Appeal preferred by Mrs. Maria Furtado and others (Appeal No.33 of 2014), is dismissed with costs of Rs.50,000/- payable to Respondent No.2 Rabindra Dias and Respondent No.3- Mr. Santana Piedade Afonso, the Appellants in Appeal No.35 of 2014. Accordingly, the Appeal No.35 of 2014, is allowed. The impugned order is set aside. Instead of impugned order, we direct that the entire construction of the house property and retaining wall, around the house property, Guest-house, called 'Furtado Guest House' as well all other constructions standing in land Survey Nos.12/1 to 12/5, within NDZ of Sernabatim village, shall be demolished

within period of eight (8) weeks by the Collector, South Goa. Compliance of these directions be reported to this Tribunal within two (2) weeks thereafter. If required, the Collector, may use police force, as per the Law for work of demolition, in case of resistance by Furtado family members or any third party put forth by them for such purpose. Both the Appeals are disposed of accordingly i.e. by allowing Appeal No.35 of 2014 and dismissing Appeal No.33 of 2014. Costs as awarded above. All Misc. Applications also stand disposed of in above Appeals as may have been pending.

..... JM
(Justice V. R. Kingaonkar)

..... EM
(Dr.Ajay A. Deshpande)

Date: JULY 2nd, 2015.

File

NGT

No. 19/DSLRL/Resurvey Cell/CRZ-Sea/119/09/ 86793
Government of Goa,
Directorate of Settlement &
Land Records, Panaji-Goa.

Date: 11/12/2009.

To,

William Rebello,
r/o. Arora Street, Opp-St Joaquim Road,
Borda, Margao-Goa.

Sub: Plan showing CRZ line and structures surveyed during CRZ survey in property bearing survey Nos. 12/1 to 5 situated at Sernabatim village of Salcete Taluka.

Sir,

I am to refer to your application dated 20/11/2009 for issue of CRZ delineation plan in respect of Survey Nos. 12/1 to 5 situated at Sernabatim village of Salcete taluka showing therein all the structures existed during CRZ area survey. In this regard, please find enclosed herewith copy of plan showing structures surveyed during CRZ survey conducted as per the directives of High Court of Bombay in W.P. No.150/1998 and Suo-Moto W.P. No.2/2006 in Survey Nos. 12/1 to 5 situated at Sernabatim village Salcete taluka.

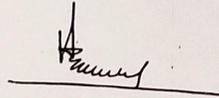
Please note that the legality/ illegality of structures shown on the plan enclosed herewith is not known to this Directorate and therefore the plan enclosed shall not be used for any purpose such as development of structures/ vacant areas shown on this plan, revenue survey matters, obtaining licenses, permissions, conversion of land, etc. and whatsoever other work relating to development of the area. The plan enclosed herewith is particularly issued to the applicant only for his reference. You are also informed that this office does not have any information regarding year/ duration of constructions of newly surveyed structures, i.e. whether constructed prior to 1991 or after 1991 and the structures shown on the plan are features existing during the period of CRZ survey.

True copy

- 2 -

Further, it is informed that the whole property together comprising of Survey Nos. 12/1 to 5 situated at Sernabatim village of Salcete taluka is partly falling within 200 mts. from High Tide Line and partly in the zone between 200mts to 500mts from High Tide Line extracted from certified CRZ map of Sernabatim village of Salcete taluka. The portion of the land holding/s situated on the westward side of 200 mts. line is falling within 200 mts. from High Tide Line and the remaining portion of the land holding/s on the eastward side of the 200 mts. line is falling in the zone between 200mts to 500mts from High Tide Line extracted from certified CRZ map of Sernabatim village of Salcete taluka

Yours faithfully



(Ajit Talaulikar)
Supdt. of Survey & Land Records
Panaji - Goa.

Enclosed :- As above



GOVERNMENT OF GOA
Directorate of Settlement and Land Records

PANAJI - GOA

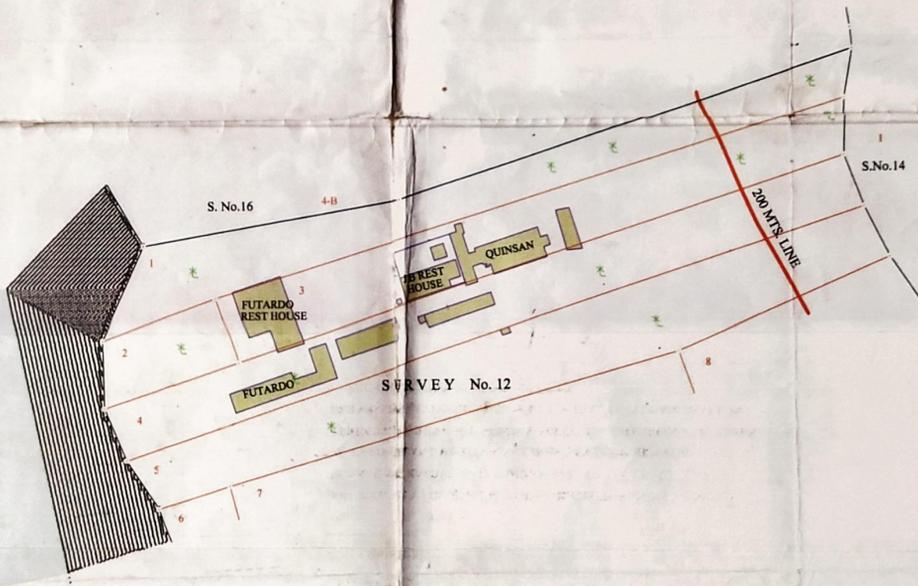
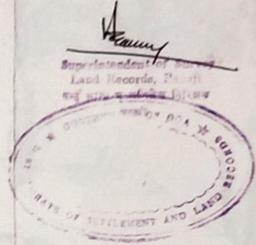
Plan showing structures surveyed during CRZ survey conducted as per the directions of Hon. High Court of Bombay in Writ Petition No. 119/1998 and Suo-Moto Writ petition No. 2/2006 in S.No./ Sub Div. No.12/ 1 to 5 of Sernabatim village of Salcete Taluk and location of 200mts. line measured from High Tide Line extracted from certified CRZ map of village Sernabatim of Salcete Taluk.

Scale 1000



NOTE:-

THE LEGALITY / ILLEGALITY OF STRUCTURES SHOWN ON THIS PLAN IS NOT KNOWN AND THEREFORE THIS PLAN SHALL NOT BE USED FOR ANY PURPOSE SUCH AS DEVELOPMENT OF STRUCTURES, REVENUE SURVEY MATTERS, OBTAINING LICENSES, PERMISSIONS, CONVERSION OF LAND, ETC. THIS PLAN SHALL BE USED FOR REFERENCE PURPOSE ONLY.



LEGEND:-

NEW STRUCTURES SURVEYED DURING CRZ AREA SURVEY IN THE MONTH OF NOVEMBER,2006.

Note :-

This plan shall be read in conjunction with the letter No.19/DSL/Resurvey cell/CRZ-Sea/119/09/ 86793 dtd. 11/12/2009

Prepared by :- Clancy Fernandes (F.S.)

Compared by :- K. Paragum (H.S.)

Computer Generated On 10-12-2009

File No.19/DSL/Resurvey cell/CRZ-Sea/119/09

File copy 09

TPM/HC/04/Colva/2013/555
 Ref. No. _____
 Office of the Senior Town planner,
 Town & Country Planning Dept.,
 Govt. Of Goa
 Civil Complex,
 Margao - Goa

11/12/2013

To,
 The Sarpanch/Secretary,
 Village Panchayat of Colva,
 Salcete-Goa.

Sub:-Site inspection as per the Order dtd.25/10/2013 of Hon'ble High Court in PIL W.P. no.4 of 2013 filed by Rabintra Dias & others V/s The Village Panchayat of Sernabatim, Vanelim, Colva, & Gandaulim and 10 others.

Ref:- Your letter no. VP/SVCG/1718/13-14 dtd. 13/11/13.

Sir,

With reference to your letter mentioned above, it is to inform you that as per directives of Hon'ble High Court and request made by the Village Panchayat of Colva, site inspection was conducted on 26/11/13 at 11.00a.m. onwards by the following officials and local representatives:-

- | | |
|------------------------|--------------------------------|
| 1. Snowkon Gonsalves |Sarpanch. |
| 2. Blanca Fernandes |Dy.Sarpanch |
| 3. Francisco Cardozo |Ward Member |
| 4. Elvis Figueiredo | Secretary |
| 5. Vincen Sacrafamilia | V.P.Clerk |
| 6. J.S.S.Navelkar | Planning Asst, TCP Dept. |

During the site inspection, the Sarpanch handed over the plans issued by the Directorate of Settlement & Land Records:

- (1) Coloured plan showing the location of the existing disputed structures as on date within 200mts, from HTL.
- (2) Plan showing the structures identified in year 2004 by G.CZMA regarding violation.

The above mentioned coloured base map showing the details of the said disputed structure and Xerox copy of base map showing existing structures furnished by the Sarpanch, V.P. of Colva was tallied during the inspection and following observations were made:-

1. The structures A1 to A4 shown in green colour are movable gaddas made of wood and roof covered with plastic and coconut palms.
2. The structures B1 & B2 shown in green colour are wooden structures with shutters and with A.C. sheets roofing. As regards to structure B1 the owner Shri. Domingos Crasto has produced the order issued by

True copy [Signature]

..2..

GCZMA vide no. GCZMA/SA/SENA/07/34/988 dtd. 31/12/08 stating that the structure is an authorized construction which was existing prior to the enforcement of the CRZ Notification 1991 and the showcase notice issued by GCZMA is dropped.

3. **Structure M5:-** It is a existing permanent structure of laterite masonry which is shown on both the plans, however some additions to this structure has been made with laterite stone masonry and roof covered with partly mangalore tiles and partly AC sheets.
There is also an open shed constructed adjoining to this structure M5 with laterite stone pillars having roof covered with palm leaves.
4. **Structures M1 to M4** are the pucca structures shown on both the plans. However, some extension to structure M4 has been done in the form of verandah/passage on ground floor. There is also an extension made to the structure M1.
5. **Structure C1 :-** It is a temporary hut made of bamboos having roof covered with coconut palms for keeping wooden canoe.
6. **Structures M6, M7 & M8:** These are the permanent structures existing on site. The **Structure M6 & M7** are shown on both the plans. However, some extension are made for both the structures. Structure M8 is also an permanent structure but not shown on both the plans.
7. **Structures E1 to E5:-** As regards to structures E3 and E4 the same are already demolished. The Structure E1 & E2 are wooden structures with AC sheet roofing. The Sarpanch informed that Panchayat had issued demolition notice to E1 & E2. Structure E5 is a wooden structure with one side pucca wall having roof covered with A.C. sheets.
8. **Structure M9** is an pucca structure shown on both the plans, however some extension in the form of verandahs are made to said structure.
9. **Structure M10:** It is a pucca structure shown on both the plans.



..3..

10. **Structure M-11:** It is a pucca structure which is shown on both the plans.
11. **Structures C2 to C9:** - As regards structures C2 to C4 the same are already demolished. The structures C6 to C9 are temporary wooden structures having roof covered with plastic & coconut palms.
12. **Structure I-1** :-It is a temporary open shack partly covered with wood and having AC sheet & coconut palms roofing.
13. **Structure D5** :- Structure D 5 is adjacent to structure M-11 which is an open cemented platform.
14. **Structure F1 & F2:** These are temporary wooden structures covered with coconut palms.
15. **Structures C11 to C13** and **G1 to G12:** These are temporary wooden structures roof covered with plastics.
16. **Structure I 2:** - It is a temporary structure enclosed with AC sheets & roofing with wood.
17. **Structure M-12:** It is a existing pucca laterite masonry structure shown on both the plans.
18. **Structure J** - It is a temporary structure enclosed with AC sheets & roof with mangalore tiles. Shri. Antonio B.Moraes has furnished the copy of the permission issued by Dept., of Tourism for temporary shack bearing no. 5/4(Pvt. Shacks)2012-13/DT/5125 dtd. 10/12/2012.
19. **Structure I 2 & D 7.** Both the structures are open sheds with G.I. poles and roof covered with coconut palms.
20. **Structure M-13:** It is a pucca laterite masonry structure shown on both the plans.
21. **Structures E6 to E12.** The structures E6 & E7, E 8 & E12 are existing wooden structures having covered with corrugated zinc sheets. Structures E9,E10 & E11 are already demolished.

..4..

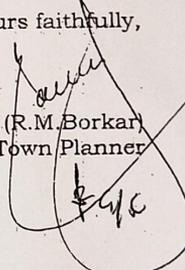
There are two additional temporary wooden structures constructed adjacent to structures E 8 & E12. Smt. Alaquinha Moraes has furnished the copy of NOC issued by Department of Tourism for erection of temporary huts/tents(7nos) bearing no. 5/4/pvt.shacks) 2012-13/DT/6930 dtd. 7/3/13.

Structures C-10:- It is a temporary wooden structure having plastic covering roof.

The above submission made for comparative identification of structures at loco. The legality of the said structures may be verified at your end.

This is for your information and further necessary action at your end.

Yours faithfully,


(R.M. Borkar)
Town Planner

True copy 

MOST URGENT
HIGH COURT MATTER

No. 19/DSLRL/Resurvey Cell/CRZ Mapping/04/13/D3013-179
Government of Goa,
Directorate of Settlement &
Land Records, Panaji-Goa.

Date: 06/06/2013.

To
Member Secretary
G.C.Z.M.A.
Inward No. 5914/13
Date 2/06/13
The Member Secretary,
Goa Coastal Zone Management Authority,
Opp. Saligao Seminary,
Saligao, Bardez - Goa.403511.

Sub :- Request for carrying out fresh on site mapping of structures existing in S.No.12/1 to 29 of Sernabatim village of Salcete Taluka.

Sir,

I am to refer to your Notice No.GCZMA/SAL/SENA/07/25/1420 dated 19/02/2013 requesting to carry out fresh on site mapping of S.No.12/1 to 29 of Sernabatim village of Salcete Taluka, showing therein all the structures identified during joint site inspection carried out in the aforesaid survey number on 25/02/2013 by Dr. A. G. Untawale, Member, Goa Coastal Zone Management Authority (GCZMA) in presence of S. Rajesh Harmalkar, & Shri. Siddesh Naik, both Field Surveyors from this Directorate and Shri. Santosh Volvoikar, representative of GCZMA, Saligao. In this regard, please find enclosed herewith six copies of revised plan showing all the structures that existed in S.No. 12/1 to 5 including further sub-divisions 12/6 to 29 during the period of fresh survey conducted from 07/05/2013 to 13/05/2013.

Please note that the legality/ illegality of structures shown on the plan enclosed herewith is not known to this Directorate and therefore the plan enclosed shall not be used for any purpose such as development of structures/ vacant areas shown on this plan, revenue survey matters, obtaining licenses, permissions, conversion of land, etc. and whatsoever other work relating to development of the area. The plan enclosed herewith is particularly issued only for reference. You are also informed that this office does not have any information regarding year/ duration of constructions of newly surveyed structures, i.e. whether constructed prior to 1991 or after 1991 and the structures shown on the plan are features existing during the period of Site Mapping carried out between 07/05/2013 to 13/05/2013.

Copy of plan showing aforesaid land holdings and location of 200 mts. CRZ line is annexed to this letter.

Yours faithfully,


(Ajit Talwalkar)
Supdt. of Survey & Land Records
Panaji - Goa.

Encl: Six copies of plan
Copy for information to:

1. Personal Secretary to Chief Secretary, Government of Goa, Secretariat, Porvorim - Goa.
2. Adv. Kaif A. Noorani, Addl. Government Advocate, High Court Complex, Altinho Panaji - Goa. with reference to his letter dated 09/05/2013 in connection with direction passed in MCA No.429/2013 in DTR No.120/13.

Yours copy

GOVERNMENT OF GOA Directorate of Settlement and Land Records P. NAJI - GOA

Revised plan showing structures surveyed as per the request of Goa Coastal Zone Management Authority, Saligao Goa vide their Notice No. CZMA/SAL/SENA/0725/1420 dt: 19-02-2013 in S.No. Sub Div. No.12/1 TO 29 of Sernabatin village of Saket Taluka.

Scale 1:1000



NOTE:-
THE LEGALITY OF STRUCTURES SHOWN ON THIS PLAN IS NOT KNOWN AND THEREFORE THIS PLAN SHALL NOT BE USED FOR ANY PURPOSE SUCH AS DEVELOPMENT OF STRUCTURES, REVENUE SURVEY MATTERS, OBTAINING LICENSES, PERMISSIONS CONVERSION OF LAND, ETC. THIS PLAN SHALL BE USED FOR REFERENCE PURPOSE ONLY.



LEGEND:

- GATE
- FENCING
- RETAINING WALL
- COMPOUND WALL
- FOOT PATH
- NEW STRUCTURE (M1 TO M13)
- WATER TANK
- SEPTIC TANK
- WELL
- KIOSK (A1, A2, A3 & A4)
- SHOPS (B1 & B2)
- TEMPORARY STRUCTURE (C1 TO C13)
- CEMENTED FLOORING (D1 TO D7)
- PLYWOOD STRUCTURE (E1 TO E12)
- MASONRY PLINTH (F1 & F2)
- WOODEN COTTAGES (G1 TO G12)
- PIG ROOM (H)
- SHACKS (I-1 & I-2)
- OPEN SIDED STRUCTURE WITH MANGALORE TILED ROOF (J)
- CABIN (K)
- TOILET (L1 TO L4)

Note :-
This plan shall be read
in conjunction with the
letter No. 19/DSL/R/Resurvey cell/CRZ-Mapping/04/13/DSO/B-179
dt. 06/06/2013
Surveyed on :- 07-05-2013 TO 13-05-2013
Surveyed by :- Rajesh Harmaikar (F.S)
 :- Siddesh B Naik (F.S)
Prepared by :- Nayana Karkar (F.S)
Computer Generated On 06-06-2013

Checked by :- Arunkumar S Dhole (H.S)

Handwritten signature and text: "H.S. Dhole" and "Done copy 07/11"

EXHIBIT '6'

GOVERNMENT OF GOA
DIRECTORATE OF SETTLEMENT & LAND RECORDS
PANAJI - GOA

DISTRICT : SOUTH GOA
TALUKA : SALCETE
VILLAGE : SERNABATIM

176

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-	11	10
-	-	-

P.T. SHEET No. 11



Scale 1:1000

- BOUNDARIES:**
- STATE BOUNDARY
 - TALUKA BOUNDARY
 - VILLAGE BOUNDARY
 - SURVEY NUMBER BOUNDARY
 - NEIGHBOUR BOUNDARY
- ROADS:**
- CART TRACK
 - FOOT PATH
 - ROAD WITH BRIDGE
 - RAILWAY LINE WITH STATION
 - NALA
- VEGETATION:**
- COCONUT
 - CASHEW
 - ICE
 - DRY CHIP
 - FOREST
 - ACACANT
 - SUGAR CANE
- WATER FEATURES:**
- WELL
 - TANK
 - SPRING
 - STREAM
 - LAKES/POOND
 - SALT PAN
 - QUARY
 - ROCKY LAND
 - CULTIVATION LIMITS
- MASONRY**
- BUILDINGHOUSE
 - CHURCH/CHAPEL/CHOS
 - TEMPLE
 - MOSQUE
 - FORT
 - TRAVELER STATION
 - TRIGONOMETRICAL STATION
 - POST OFFICE, TELEGRAPH OFFICE
 - POST & TELEGRAPH OFFICE
 - POLICE STATION/SCHOOL
 - POWER HOUSE
 - HOSPITAL/SUPPLYARY ARMY HOUSE
 - PANCHAYAT GHAR
 - MASONRY WALL
 - BOULDER WALL
 - CHEMATERIUM
 - CANYEY

LEGEND
FOR NEWLY SURVEYED FEATURES EXISTING ON THE GROUND DURING CRZ SURVEY

- NEW COMPOUND
- NEW BUILDINGS
- PLINTH
- HIGH TIDE LINE
- 200MTRS. NOZ LINE
- CRZ RESURVEY BUILDINGS 2006

AS PER HIGH COURT PIL WP NO. 10/2020 FILED BY COLVA CIVIC & CONSUMER FORUM PASSED ORDER ON 22/12/2021
AND THIS OFFICE ORDER NO. 12-13-DSL/R/2021/153 DATED 12/01/2022 FROM DIRECTOR OF SETTLEMENT & LAND RECORDS PANAJI

6	7	8
-	11	10
-	-	-

STRUCTURES EXISTING BETWEEN HIGH TIDE LINE (HTL) AND 200MTRS. LINE HAS BEEN SURVEYED BY -
1) ROQUE MIRANDA, F.S.
2) TANUJ VARGUNSHAR, F.S.
3) RUPNISHA BANERJEE, F.S.
DURATION OF SURVEY - 24.01.2022 TO 14.01.2022

INSPECTOR OF SURVEY & LAND RECORDS
PANAJI - GOA